

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 5**

**IA 1418/2024 (NEW IA) in C.P. (IB)/1647(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **01.04.2024**

NAME OF THE PARTIES:      **CORPORATION BANK VS TASGAONKAR**  
**BLOSSOM PRIVATE LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

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**ORDER**

**IA 1418/2024 (NEW IA) in C.P. (IB)/1647(MB)2019**

- 1) Ms. Kartikee Korgaonkar, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Applicant, Liquidator of the Corporate Debtor under Regulation 15(1)(b) of the Insolvency and Bankruptcy Board of India (Liquidation Process, Regulation), 2016 and the limited prayer in this Application is to place on record 16<sup>th</sup> Progress Report.
- 3) The above Report filed by the Applicant is taken on record. No order is called for. The Interlocutory Application bearing IA No. 1418 of 2024, is disposed of as Allowed.

4) Registry shall list the main Company Petition on Board as and when new Application, if any, filed by the Parties are listed.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare